



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**C.P. No. 129/2021  
In  
O.A. No. 1942/2020**

**This the 16<sup>th</sup> day of July, 2021**

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Shiv Narayan Sharma,  
Aged about 59 years,  
S/o Late Dila Ram Sharma,  
R/o A-7/55, Sector-16,  
Rohini, New Delhi-110089  
...Applicant

(By Advocate: Shri S K Gupta)

**VERSUS**

1. Sh. Prashant Kumar,  
Addl. Divisional Railway Manager (Op.)  
Northern Railway, DRM Office,  
State Entry Road,  
New Delhi
2. Sh. Gulshan Arora,  
Divisional Personnel Officer,  
DRM Office, Northern Railway,  
State Entry Road,  
New Delhi  
...Respondents

(By Advocate: Shri Shailender Tiwari )

**ORDER (Oral)**

**Hon'ble Mr. R.N. Singh, Member (J):**

At the outset, Shri Shailender Tiwari, learned counsel for respondents submits that pursuant to directions of this Tribunal, the respondents have passed an appropriate order. However, Shri S. K. Gupta, learned counsel for applicant submits that such order of the



respondents is perverse in law as well as on facts. However, he does not dispute that pursuant to directions of this Tribunal, respondents have passed an order.

In view of the aforesaid facts and circumstances, present CP is closed. Notices are discharged. However, the Petitioner is at liberty to challenge the order passed by the respondents in accordance with law, if so advised.

**(Aradhana Johri)**  
**Member (A)**

**(R.N. Singh)**  
**Member (J)**

dkm/pinky/neetu/